

release of 2nd installment. Accordingly, as per CCI decision dated 31.05.2012 Government of Odisha has been advised to complete their projects from their own resources and claim the reimbursement of 2nd installment of ACA after achieving the reforms by 31st March, 2014.

**Setting up of a Committee to fix the Metro fare**

3085. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Metro Rail Corporation (DMRC) is planning to set up a Fare Fixation Committee to look into the matter of minimum fare fixation;

(b) if so, the details thereof; and

(c) by which date the new fares will come into force?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) and (b) Delhi Metro Rail Corporation Ltd. (DMRC) has requested the Government of India to set up 4th Fare Fixation Committee for recommending for Delhi Metro network.

(c) Since the Committee has not been constituted so far, no firm date can be given.

**Kelkar panel recommendation for selling of assets**

3086. SHRI D.P. TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Kelkar Panel has submitted its recommendation for sale or lease of surplus land of Government;

(b) if so, the details thereof; and

(c) what are the hurdles Government has to face for selling of these non-performing assets?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): (a) to (c) As informed by the Ministry of Finance, Kelkar Committee has not specifically made any recommendation on sale of surplus land.